

NC: 2023:KHC:26129 WP No. 22221 of 2021

# DATED THIS THE 27<sup>TH</sup> DAY OF JULY, 2023 BEFORE

# THE HON'BLE MR JUSTICE KRISHNA S DIXIT WRIT PETITION NO. 22221 OF 2021 (GM-RES)

### **BETWEEN:**

SRI. A AMARNATH CHAGU

...PETITIONER

(BY SRI. SRIKANTH V K., ADVOCATE)

# **AND:**

UNION OF INDIA, REPRESENTED BY ITS SECRETARY, DEPARTMENT OF TELECOMMUNICATIONS MINISTRY OF COMMUNICATIONS AND IT SANCHAR BHAVAN 20, ASHOKA ROAD, NEW DELHI - 110 001.

...RESPONDENT

(BY SRI.ADITYA SINGH.,CGC)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUE WRIT TO RESPONDENTS TO CONDUCT A ENQUIRY ON THIS HAVANA SYNDROME IN OUR COUNTRY AND TO PREVENT ANY SUCH HIGH FREQUENCY MICROWAVE RADIATIONS TRAVELLING INSIDE THE TERRITORY OF INDIA

THIS PETITION COMING ON FOR ORDERS THIS DAY, THE COURT MADE THE FOLLOWING:

Digitally signed by SHARADA VANI B Location: HIGH COURT OF KARNATAKA



# **ORDER**

This is a strange case where the petitioner has crypted in his principal prayers is as under:

- "i) Issue a writ of Mandamus to respondents to conduct a enquiry on this Havana Syndrome in our country and to prevent any such high frequency microwave radiations traveling inside the territory of India.
- ii) Issue any other writ, order or direction as this Hon'ble Court deems fit and proper relief's as this Hon'ble court deems fit and proper under the circumstances of this case;"
- 2. Learned counsel for the petitioner submits that whatever be the grievance made out in the representation, the authorities are bound to consider the same in accordance with law since that is the mandate under Article 350 of the Constitution of India.
- 3. Sri. Aditya Singh, learned Central Government counsel appearing for the respondent opposed the petition contending that the question of considering the representation would arise if right to consideration is demonstrated, and not otherwise. Having so contended now he fairly agrees to instruct his client to look into the

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grievance of petitioner as has been aired in the subject

representation in accordance with law and in a time bound

way. This is appreciable.

In view of the above, the writ petition is disposed off.

Time for consideration is three months. All contentions are

kept open.

No costs.

Sd/-JUDGE

SKS

List No.: 1 SI No.: 8